

Government of India
Ministry of Consumer Affairs, Food and Public Distribution
Department of Consumer Affairs

RAJYA SABHA
UNSTARRED QUESTION No.875
TO BE ANSWERED ON 22/12/2017

UNFAIR TRADE PRACTICES

875. SHRI R. VAITHILINGAM:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether it is a fact that sharing any details of consumers for commercial purpose by companies will be treated as unfair trade practice which will attract punishment under the consumer protection law;
- (b) whether it is also a fact that in developed countries stricter penalties are being imposed on companies violating the norms;
- (c) whether it is also a fact that Government is considering to make reflection of the best practices being followed in other countries in its policies too; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE

CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
(SHRI C.R.CHAUDHARY)

(a) : As per the provisions of the Consumer Protection Act,1986 unfair trade practice means a trade practice which, for the purpose of promoting the sale, use or supply of any goods or for the provision of any service, adopts any unfair method or unfair or deceptive practice/practices.

(b) : No information is available.

(c) & (d) : The Government has introduced Consumer Protection Bill, 2015 in Parliament which seeks to provide, inter alia, several provisions for safeguarding the interest of consumers.
